Central Administrative Tribunal Madras Bench

OA/310/00458/2018

Dated Wednesday the 04th day of April Two Thousand Eighteen

PRESENT

Hon'ble Mr. R.Ramanujam, Member(A)

Kurinijimalar M.,
W/o Madan Kumar,
No.Z-block 40/84, AP 1025 Ist Floor,
9th Street, 5th Avenue Anna Nagar,
Chennai-40. ... Applicant
By Advocate **M/s.T.Arul**

Vs.

- Union of India, rep by its Secretary, M/o Finance, Department of Financial Services, Jeevan Deep 3rd Floor, Parilament Street, New Delhi.
- 2. The Regional Director, IPPB Corporate Office, Ist Floor, India Post Office, Malcha Marg, Chanakyapuri, New Delhi 110001.
- 3. Branch Manager, India Post Postal Bank, 167, Kurukshetra HO, Pincode 136118, State of Haryana.

.. Respondents

OA 458/2018

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

2

Heard. The applicant has filed this OA seeking the following relief:-

"To direct the second respondent to consider the applicant's representation dated 5.2.2018 to change her posting from Haryana to Chennai or any other place in Tamilnadu and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case

and thus render justice."

2. Learned counsel for the applicant submits that the applicant was appointed as

Manager (Area Operations) in IPPB and posted at Kurukshetra HO in the state of

Haryana. She made a representation dated 05.2.2018 to the respondents for change of

posting from Kurukshetra HO to Chennai/any IPPB office within Tamilnadu. The

said representation is still pending. It is submitted that the applicant would be

satisfied if the competent authority is directed to consider it in accordance with law

and the facts of her case and pass a reasoned and speaking order within a time limit

prescribed by this Tribunal.

3. Keeping in view the limited relief sought and without going into the

substantive merits of the claim, the competent authority is directed to consider the

representation dated 5.2.2018 of the applicant in accordance with law and in the light

of the facts of her case and pass a reasoned and speaking order within a period of two

months from the date of receipt of a copy of this order.

4. OA is disposed of with the above direction at the admission stage.

(R.Ramanujam) Member(A)

04.04.2018

/G/